

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 23rd day of November, 2001.

Q U O R U M :- Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 576 of 2001.

Vidya Vishal Sharma S/o Sri Ram Gopal Sharma
R/o 61/32, Hoolaganj, Kanpur Nagar.

.....Applicant

Counsel for the applicant :- Sri R.S. Prasad

V E R S U S

1. Kendriya Vidyalaya Sangthan through the
Commissioner, Shahid Jeet Singh Marg, New Delhi-16.
2. The Deputy Commissioner (Administration), Kendriya
Vidyalaya Sangthan, Shaheed Jeet Singh Marg,
New Delhi- 16.
3. Principal, Kendriya Vidyalaya No.2, Chakeri,
Kanpur.

.....Respondents

Counsel for the respondents :- Sri N.P. Singh

Orader (Oral)

(By Hon'ble Mr. C.S. Chadha, Member- A.)

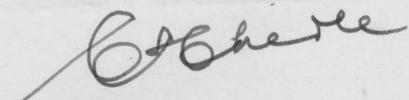
This O.A has been filed under section 19 of the
Administrative Tribunals Act, 1985.

2. The case in brief is that applicant was transferred from Lucknow region to Silchar region on the ground for being surplus in the school. On 14.05.2001,

Chadha

this Tribunal passed an order that the department should consider the representation of the applicant for being posted in Lucknow region. By a reasoned order dated 22.08.2001, department passed a speaking order giving certain reasons for rejecting the representation. I find no illegality in the order dated 22.08.2001. However, learned counsel for the applicant has stated that the applicant's wife is posted at Kanpur alongwith him, after having been transferred on compassionate grounds. His only request is that if there is a vacancy of his subject in Lucknow region, he may be considered for that. There seems no impropriety in his request. On compassionate grounds, if a vacancy exists in the concerned region on his subject, he may be considered for being posted in the Lucknow region. Respondents shall consider and decide his representation within a period of one month from the date of communication of this order. In case, his representation is not upheld and he is not been placed in the Lucknow region then he may receive his salary from Silchar, on joining. However, if the department agrees to accommodated the applicant in Lucknow region, the payment may be recovered from the Silchar and paid to him at the new place where he posted. Subject to aforesaid, the O.A is disposed of accordingly.

3. There will be no order as to costs.


Member- A.

/Anand/